

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone. No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 29th September, 2020

S. O. 300 Whereas, on 29-04-2020 Police Bandipora apprehended two accused persons namely Ab. Ahad Waza S/O Mohammad Shaban R/O Naidkhai Bazar and Mohammad Rafiq Hurra @ Molvi S/O Gh. Mohammad R/O Laribal Naidkhai during naka checking at Naidkhai and recovered two hand grenades from their possession; and

2. Whereas, a case FIR NO. 69/2020 U/S 23,39 ULA (P) Act, 1967, was registered in Police Station Sumbal and investigation of the case was taken up; and

3. Whereas, during the course of investigation, site plan of place of occurrence and seizure memo of recovered hand grenades was prepared, statements of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

4. Whereas, during investigation the accused persons disclosed that they were working as OGWs for LeT outfit and were

providing logistic support to the terrorists of LeT outfit active in the area for carrying subservice activities in the jurisdiction; and

5. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of below mentioned accused persons in the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each accused as under:-

Sno.	Name of accused	Offence
1	Ab. Ahad Waza S/O Mohammad Shaban R/O Naidkhai Bazar.	23,39
2	Mohammad Rafiq Hurra @ Molvi S/O Gh. Mohammad R/O Laribal Naidkhai.	ULA (P) Act

6. Whereas, the Authority appointed by the Government under Sub-section (2) of Section 45 of the ULA(P) Act 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to a conclusion that a prima facie case against the accused has been made out; and

7. Whereas after perusing the case diary, the relevant documents and also taking into consideration views of the Authority appointed under Sub-Section (2) of the Section of 45 ULA (P) Act 1967, the Government is of the view that there is sufficient material and evidence available against the accused for their prosecution under the aforesaid provisions of law

Now therefore, in exercise of powers conferred by Sub-Section 02 of Section 45 ULA (P) Act 1967 the Government hereby accord sanction for launching prosecution against the above mentioned accused persons for the commission of offences punishable U/S 23,39 in the case FIR No. 69/ 2020 of Police Station Sumbal.

By Order of the Government of Jammu and Kashmir.

Sd/-
Principal Secretary to the Government
Home Department.

No. Home/Pros/92/S/2020

Dated: 29.09.2020.

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, Srinagar. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to the Govt.
Home Department